

NOTIFICATION

The Hon'ble Chief Justice of High Court of Himachal Pradesh is pleased to make the following norms for accreditation of the Legal Correspondents:

<u>SHORT TITLE</u>	1	These norms shall be called " The High Court of Himachal Pradesh Norms for Accreditation of the Legal Correspondents ".
<u>COMMENCEMENT</u>	2	These shall come into existence with immediate effect.
<u>DEFINITIONS</u>	3	" Advocate " means an Advocate enrolled as under the Advocate's Act 1961 and practicing in a Court of Law. " Chief Justice " means the Chief Justice of the High Court of Himachal Pradesh. " High Court " means the High Court of Himachal Pradesh. " Identity Card " means the Identity Card issued by the Registrar General of the High Court of Himachal Pradesh. " Media " includes the electronic or print media. " Legal Correspondent " means the Lawyer/Advocate authorised by the High Court to report the Court proceedings. " Registrar General " means the Registrar General or any one of the authorized Registrars of the High Court of Himachal Pradesh.
<u>ELIGIBILITY</u>	4	No candidate shall be eligible for accreditation of the Legal Correspondent in the High Court of Himachal Pradesh, unless he/she : i) Has a Law degree recognized by the Bar

	<p>Council of State under the Advocates' Act.</p> <p>ii) Has experience of Court reporting in a media organization for seven years out of which at least five years must be at High Court(s).</p> <p>Provided, however, that out of the said period of five years three and a half years at least should, immediately prior to the application for accreditation, be continuous.</p> <p>iii) Has regularly reported the proceedings of the High Court for at least six months for a daily newspaper or for one year for an electronic media organization, on temporary accreditation granted to him and continues to represent a daily newspaper of not less than 40,000 circulation certified by the Registrar of Newspapers, the Audit Bureau of Circulation (ABC) or the Director of State Information Bureau or a national or international news agency or an electronic media organization.</p>
<p><u>IDENTITY CARD</u></p>	<p>5 The Registrar General shall issue Identity Card to the Legal Correspondent on being granted regular accreditation, which shall be valid for one year and has to be renewed annually thereafter.</p> <p>Provided that on cessation of the representation of the Legal Correspondent with the particular media, the Identity Card has to be returned to the Registry within two weeks of</p>

		cessation.
<u>TEMPORARY ACCREDITATION</u>	6	<p>An applicant for temporary accreditation will be eligible for consideration on his fulfilling the following conditions:</p> <p>(a) He/She is working journalist desiring to report regularly the High Court proceedings and furnishes a letter from his newspaper, news agency or other media organization concerned to that effect.</p> <p>(b) He/She possesses a Law degree recognized by the Bar Council of State under the Advocate Act.</p> <p>(c) The application must be accompanied by an attested copy of the Law degree.</p> <p>(d) He/She should ordinarily have seven years Court reporting experience in a daily news paper and/or a national or international news agency or electronic Media Organization of which at least five years must be at High Court(s) in India.</p> <p>Provided, however, that out of the said period of five years three and a half years at least should immediately prior to the application for accreditation be continuous.</p> <p style="text-align: center;">OR</p> <p>He/She should have 3½ years continuous regular court reporting experience for an Electronic Media Organization, immediately prior to the application for accreditation, of which at least 1½ years must be in High Court(s) in India. (e) The application must be supported by clippings showing the Court reportage for the requisite number of years and a letter from the Chief Editor certifying the above-mentioned experience of reportage. Clipping will, however, not be required, if experience of</p>

		Court reporting for a news paper is not claimed.
<u>SUPPLY OF FREE COPY</u>	7	Each media organization will be entitled to only one free copy of the judgment/order/cause list through its regularly accredited correspondent.
<u>DRESS</u>	8	An accredited correspondent, regular or temporary, shall while in Court precincts be in a formal dress, in a manner befitting the decor of the Court and displaying prominently his accreditation card.
<u>CESSATION OF ACCREDITATION</u>	9	Whenever a press representative who has been accorded accreditation leaves the Press/Agency/Organization which he is representing and joins another Press/Agency/Organization, he may not be extended the privileges of an accredited press representative unless he seeks fresh accreditation by making appropriate application in accordance with the norms. The accreditation, whether permanent or temporary, can be withdrawn, at any time, without assigning any reason.
<u>GRANT OF ACCREDITATION</u>	10	Grant of accreditation will be in sole discretion of Hon'ble the Chief Justice of High Court and his decision in this regard shall be final and binding on all.

BY ORDER

**HON'BLE THE CHIEF JUSTICE
HIGH COURT OF HIMACHAL PRADESH**

Endst.HHC/Rules/Legal Corres./2014-

Dated:7/8/2014.

Copy forwarded to:

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice, High Court of Himachal Pradesh, Shimla.
2. The Secretary/PA/PS to Registrar General/Administration/ Rules/Judicial/Vigilance.

3. All the District and Sessions Judges in Himachal Pradesh with a request to circulate the copy of the aforesaid norms amongst all the subordinate Judicial Officers under his/her control as well as amongst the Presidents of respective Bar Association.
4. The President, Himachal Pradesh High Court Bar Association, Shimla.
5. The Chairman, Bar Council of India at High Court of Himachal Pradesh, Shimla.
6. All the Additional Registrars, High Court of HP, Shimla.
7. The PA to CPC, High Court of Himachal Pradesh, Shimla.
8. All the Deputy Registrars/Secretaries/Private Secretaries/Court/Masters/Assistant Registrars/Section Officers/PRO/PO/SPIO High Court of Himachal Pradesh.
9. The Section Officer (Computer), for information and necessary action in terms of office order dated 8.1.2014.
10. The Technical Director, NIC, High Court of Himachal Pradesh, Shimla for updating the official website.
11. Guard File.

(Sushil Kukreja)
Registrar (Rules)